

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-IV**

21. IA 1146(MB)2024  
IN  
C.P. (IB)/312(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **26.04.2024**

Name of the Party: LIC Housing Finance Ltd  
Vs  
Shree Sainath Land & Development  
(India) Private Limited

Section 7, 60(5) of Insolvency and Bankruptcy Code, 2016

**ORDER**

1. Mr. Ankit Pitti, Ld. Counsel for the Applicant present through physical mode. Mr. Kunal Kanungo a/w Ms. Tanushree Sogani and Mr. Atishay Jain, Ld. Counsel for the Resolution Professional/ Respondent present through virtual mode.
2. Counsel for the Applicant is directed to serve the Copy of Application to the Respondent. The Respondent is directed to file reply within one-week after duly serving a copy to the other side, at least two days in advance before the next date of hearing.
3. Post this matter on **03.06.2024** for further consideration.

Sd/-

**ANU JAGMOHAN SINGH**  
**Member (Technical)**

/Dubey/

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**